CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

23.12.2011

OA No. 642/2011

Mr. C.B. Sharma, Counsel for applicant.

The short controversy involved in this OA is that the benefit of MACP was granted vide order dated 29.04.2010 (Annexure A/2). The respondents after granting this benefit vide its show cause notice dated 29.03.2011 (Annexure A/1) call upon the applicant to submit his representation before the respondents as they proposed to withdraw his 3rd financial upgradation in the Pay Band -2 (Rs.9300-34800) with grade pay Rs.4600/- within 15 days. The applicant had filed his representation dated 25.04.2011 (Annexure A/5) against the show cause notice dated 29.03.2011 (Annexure A/1). It is not disputed that the same is pending for consideration.

Having heard the submission made by the learned counsel for the applicant, we direct the respondents to decide the representation of the applicant dated 25.04.2011 (Annexure A/5) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anilkumar
(Anil Kumar)
Member (A)

K.S. Rathore
(Justice K.S.Rathore)
Member (J)

ahq

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